

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

R PAD

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-560 038.

Dated:- 2 SEP 1994

1215 of 1994.

APPLICATION NUMBER:

APPLICANTS:

Sri.Madappa  
To.

RESPONDENTS:

v/s. The Vice-Chief of Army Staff, Army Hqrs,  
New Delhi three Others.

1. Sri.M.S.Anandaramu, Advocate,  
No.27,First Floor, Ist, Main,  
Chandrashekhar Complex,  
Gandhinagar, Bangalore-9.

2. The Vice-Chief of Army Staff,  
Army Head Quarters, Sena Bhavan,  
New Delhi-110 011.

Copy of appn is also enclosed, which may  
kindly be acknowledged

Subject:- Forwarding of copies of the Orders passed by the  
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/  
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above  
mentioned application(s) on 17th August, 1994.

Issued on  
02/09/94

Se Shaurov  
of att  
DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

O.A.No.1215/94

WEDNESDAY THIS THE SEVENTEENTH DAY OF AUGUST 1994

Shri Justice P.K. Shyamasundar ... Vice-Chairman

Shri T.V. Ramanan ... Member [A]

Madappa,  
S/o Sharanappa,  
Aged about 38 years,  
Working as Chowkidar,  
Garrison Engineers, Bidar  
[now illegally dismissed  
from services] and residing  
at Kalawadi village,  
Bhalki Taluk, Bidar Distt. .... Applicant

[By Advocate Shri M.S. Ananda Ramu]

v.

1. Union of India represented by its Vice Chief of the Army Staff, Army Hqrs, New Delhi.
2. The Chief Engineer, Southern Command, Pune,
3. The Commander Works Engineer, Air Force, Mudfort, Secunderabad-3.
4. The Garrison Engineer, Bidar-585 401. .... Respondents

ORDER

Shri Justice P.K. Shyamsundar, Vice-Chairman:



1. After having heard Shri Ananda Ramu we find that this applicant has not yet matured for consideration by us as we are told that the applicant has filed a Revision Petition on 15.11.1993 from the decision of the Disciplinary Authority imposing a penalty and

a copy of the said petition is found at Annexure A -

12. We are told that the said Revision Petition is nearly one year old. In the circumstances we deem it fit and proper to direct the authority namely, the Vice Chief of the Army Staff, Army Headquarters, New Delhi to dispose of the revision petition as early as possible and in any case not later than two months from the date of receipt of a copy of this order. Let a copy of this order along with a copy of the application be sent to the Vice Chief of Army Staff immediately.

Sd/-

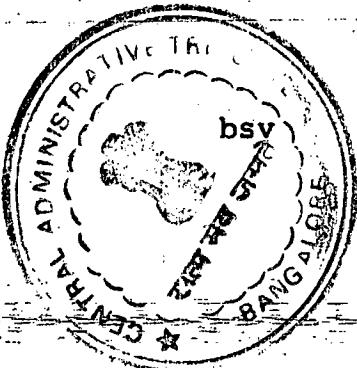
Sd/-

MEMBER [A]

VICE-CHAIRMAN

TRUE COPY

*S. Sankar*  
Section Officer 279  
Central Administrative Tribunal  
Bangalore Bench  
Bangalore



Sri Madappa v/s. Gen. Surinder Nath. Vice-Chief of Army Staff  
CPNC. Q1/55 in OA<sup>2</sup> 1215/94 Armed Forces B-736

Date	Office Notes	Orders of Tribunal
		<p><u>PKAVC/TVRMA</u> 15.3.1995</p> <p><u>O R D E R</u></p> <p>Now that the petitioner is satisfied with the compliance of the directions made by this Tribunal while disposing of O.A.No.1215/94, Shri Anandaramu says that he is withdrawing this contempt petition. His statement is recorded and the contempt petition dismissed as withdrawn.</p>

Sd/-

Sd/-

MEMBER [A]

VICE-CHAIRMAN

**TRUE COPY**

10/20/3/98  
Section Officer  
Central Administrative Tribunal  
Bangalore Bench  
Bangalore